



CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A. 350/441/2018

Date of Order: 03.04.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Mohit Bairagi

Vs.

C.L.W.

For the Applicant : Mr. P.C. Das, Counsel

For the Respondents : Mr. A.K. Banerjee, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Mr. P.C. Das, Id. Counsel appears for the applicant and Mr. A.K. Banerjee,

Id. Counsel appears for the respondents

2. The applicant has approached before this Tribunal under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:

"8(a) An order holding that there was/is no valid reason for not publishing the result of the 'Practical Demonstration' as well as for not completing the selection process in terms of the Notification dated 19.08.2017 as Annexure A-1 to this Original Application.

(b) An order directing the respondent authorities to publish the result of 'Practical Demonstration' which was held on 21.12.2017 forthwith and to complete the selection process as well as make appointment to the qualified candidates within a period as this Hon'ble Tribunal may seem fit and proper.

(c) An order directing the respondent authorities to produce/cause production of all records pertaining to the selection process in terms of the Notification dated 19.08.2017.

(d) Any other order or further order/orders as to this Hon'ble Tribunal may seem fit and proper."

3. The brief fact of the case as narrated by the Id. Counsel for the applicant is that the applicant being duly eligible as per Notification for Recruitment against "Cultural Quota" for the year 2017-18 dated 19.08.2017 for two posts in Group 'C'

Level-2 for the year 2017-18 applied for the said examination and participated in the selection process by taking written examination as well as Practical Demonstration held on 20.10.2017 and 21.12.2017 and due to the fact that no result was published, the applicant along with other examinee made several representations but to no effect although as per Railway Board decision the selection process was to be completed as far as possible within a period of four months and since the result has not been published without any valid and/or cogent reason inspite of repeated representations, the applicant approached before this Tribunal in the present OA.

4. Ld. Counsel for applicant submits that presently he will be satisfied if a direction is given to the respondent authority to consider and dispose of the representations of the applicant dated 17.03.2018 & 22.03.2018 within a time bound manner.

5. By accepting the prayer of the Ld. Counsel for applicant and without going into the merits of this case, I hereby dispose of the OA by directing the respondents authority to consider and dispose of the representation of the applicant within a period of 3 months from the date of receipt of this order by passing a reasoned and speaking order. The decision so arrived shall be communicated to the applicant forthwith.

6. Further, it is made clear that if there is no hindrance, the final result be published.

7. The OA is therefore disposed of. No order as to costs.

(Manjula Das)  
Member (J)